

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH: NEW DELHI
Company Appeal (AT) No. 142 of 2020**

In the matter of:

Kapil Jain

....Appellant

Vs.

Registrar of Companies &Anr.

...Respondents

Present

For Appellant: Ms.Ekta Mehta, Advocate.

**For Respondents: Mr.Jeevesh Mehta(ROC), Advocate for R-1.
Ms.Jaikriti S. Jadeja, Advocate for R-2.**

ORDER

13.04.2021: Due to paucity of time, the matter is adjourned.

Let the matter be fixed 'For Hearing' on **18th May, 2021.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

sr/kam